NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) NO. 26/Chd/Pb/2017.

In the matter of :

We have noticed that the copy of application with complete Paper Book was sent to the Corporate Debtor by Courier Service which is not permitted by virtue of sub-rule 3 of Rule 4 of IBC (Application to Adjudicating Authority) Rules, 2016. Any how, the learned counsel for the applicant seeks and is permitted to withdraw the instant petition with liberty to file fresh one on the same cause of action.

Ordered accordingly.

-sd1-

(Justice R.P.Nagrath) Member (Judicial)

- s~d1 __ (Deepa Krishan) Member (Technical)

May 11, 2017 saini